

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal no. 139 OF 2015**

**Dated : 18<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**ISMT Ltd. .... Appellant (s)  
Versus  
Maharashtra Electricity Regulatory Commission & Anr. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Samir Malik  
Mr. Aditya Dewan for R.2

**ORDER**

Learned counsel for Respondent No.2 seeks two weeks time to file reply. He may file the same on or before 02.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 30.12.2015 after serving copy on the other side.

List the matter on **11.01.2016.**

**(I.J. Kapoor )  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**